

WESTERN RAILWAY
CORRIGENDUM

To Tender No.: WR-MMCTOGENL (GAME)/11/2020 - O/o DRM/MMCT/WR Dated 21/03/2022. In Document Para No. 15.4. The existing date of Sealing, Marking and Submission of EOI which was published as 18/03/2022 upto 15.00 hrs, should be read as 04/04/2022 upto 15.00 hrs. All other terms and conditions will remain unchanged. 0816

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WESTERN RAILWAY
PROVIDING BOX CULVERT FOR ADDITIONAL WATER WAY

Executive: DEN(East)BCT, Tender Notice No.: BCT/21-22/284 dtd. 23/03/2022. Work and Location: Ukai Sogandh-Jalgaon Section: Providing Box Culvert for Additional Water Way at Bridge No. 103, 124 & 125, Approx. Cost of Work: ₹ 12,37,52,707.34. EMD: ₹ 7,68,800/-. Date & Time of Submission: On 26/04/2022 till 15.00 hrs. Date & Time of Opening: On 26/04/2022 at 15.30 hrs. Regarding detailed nature of containing cost of tender document (Non-Refundable), EMD, Eligibility Criteria, similar nature of work, detailed tender conditions, please visit www.wreps.gov.in Manual offers will not be considered. 0817

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WESTERN RAILWAY
OUTSOURCING OF REPAIR AND MAINTENANCE OF OUTDOOR SIGNALLING GEARS

Senior Divisional Signal & Telecom Engineer (South), 2nd Floor, Divisional Railway Manager's Office, Mumbai Central, Mumbai - 400 008 invites tenders for the following work. Tender No. SG_623_1534_BYR_WA Dated 22/03/2022. Work and Location: Provision of Outsourcing of Repair and Maintenance of Outdoor Signalling Gears in Nalgonda-Virar section under S&E/Sig/WR of Mumbai Division, Western Railway. Approx. Cost of Work: ₹ 43,65,417/-. EMD: ₹ 87,300/-. Particular Office Where E-tender Open: Above Office. Validity of Offers: 45 Days, from the date of opening. Type of E-Tender: Open E-Tender. Time & Date for Closure for Submission of E-Tender Documents: On 15.00 hrs. on 22/04/2022. Time & Date for Opening of E-Tender: On 15.30 hrs. on 22/04/2022. The tender can be viewed at website <http://www.wreps.gov.in> 0815

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WESTERN RAILWAY
EXPRESSION OF INTEREST FOR CO-BRANDING OF RAILWAY STATIONS

Deptt.: Commercial, Executive: Sr. DCM, EOI Notice No.: CA11/EOI/Co-Branding/2022 dtd. 22/03/2022. Work and Location: Expression of Interest for Fixing the Assessed Earning Potential / Estimated Value (i.e. Reserve Price) for Generating Non-fare Revenue by Allowing "Co-Branding of Railway Stations" wherein Government and Reputed Business Houses (not advertising agencies) will be Permitted to Prefix/Suffix their Brand Names / Logos to the Names of Railway Stations for a period of 01 to 03 years on Payment of License Fee. Website Where Expression of Interest Form Available: www.wr.indianrailways.gov.in Date & Time of Closing: Upto 15.00 hrs. on 05/04/2022. Date & Time of Opening of Expression of Interest: At 15.30 hrs. on 05/04/2022. NOTE: Please visit website to download the Expression of Interest, corrigendum and further details. Service provider should regularly visit website to keep themselves updated. 0818

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WESTERN RAILWAY
MATERIAL MANAGEMENT DEPARTMENT
CORRIGENDUM

To E-Auction Sale Notification No. S/III/Auction Programme-1/March-2022 Dated 25/01/2022, the following additional E-auction program for disposal of P.Way scrap & other various scrap material will also be held in March, 2022 in addition to existing for following depot and division:

Depot/ Division	Additional E-Auction Program of March, 2022	Depot Officer In-Charge	Contact No.
Ratlam	31/03/2022	Sr. Divisional Materials Manager Ratlam	07412230080 09752492750

All other terms and conditions will remain unchanged. Please visit Western Railway Website of Material Management Department www.wr.indianrailways.gov.in and www.wreps.gov.in e-auction portal for further information. 0819

(No. S/III/Auction Programme-5/March-2022 Dated: 23/03/2022)

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सेंट्रल बैंक ऑफ इंडिया
सेंट्रल बैंक ऑफ इंडिया
Central Bank of India

STRESSED ASSETS MANAGEMENT BRANCH (I), NARIMAN POINT
Chander mukhi, Ground Floor, Nariman Point, Mumbai - 400 021
Phone: 6638 7536 / 6636 1911/12/13
e-mail: dgmfb3873@centralbank.co.in / agmfb3873@centralbank.co.in
www.centralbankofindia.co.in

POSSESSION NOTICE under (Rule 8(1)) SARFAESI Rule

SAMB/NPT/SCJPL/2021-22/640 Date: 19.03.2022

Whereas, the Authorised officer of the Central Bank of India, Stressed Assets Management Branch, Chander mukhi, Ground Floor, Nariman Point, Mumbai - 21 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13(2) and 13(12) read with the Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 06.09.2021 calling upon the borrower M/s. Sumatichand Gouti Jewellers Private Limited (CIN No. U36910MH2005PTC150835) to repay the amount mentioned in the notice being Rs.113,67,19,362.00/- (Rupees One Hundred and Thirteen Crores, Sixty Seven Lakhs, Nineteen Thousand, Three Hundred and Sixty Two only) (which represents the principal plus interest due as on the 31.08.2021), plus interest and other charges from 01.09.2021 to till date within 60 days from the date of receipt of the said notice.

The Borrower having failed to pay the entire dues of the bank, notice is hereby given to the borrower, the Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said act, read with Rule 8 of the Security Interest (Enforcement) Rule 2002 on this 19th day of March 2022.

The borrower and the Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of Central Bank of India, for the amount of Rs. 113,67,19,362.00/- (Rupees One Hundred and Thirteen Crores, Sixty Seven Lakhs, Nineteen Thousand, Three Hundred and Sixty Two only) (which represents the principal plus interest due as on the 31.08.2021), plus interest and other charges from 01.09.2021.

The borrowers attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Description of the immovable property:

Item No.	Particulars	Details
1.	Name of the Owner	M/s. SAURAV JEWELLERS PVT. LTD. (E/W. Owner BENTONVILLE ELECTRONICS PRIVATE LIMITED) CIN No.: U32106MH1984PTC032479
2.	Details of the Property	A Residential flat bearing No. 243, on the 24th Floor, measuring about 969 Sq. Ft. Built up area & Flat bearing No. 253, on the 25th Floor, measuring about 787 Sq. Ft. (Duplex Pent House) in the building known as "RAAG" situated on the Plot of Land measuring about 3,00,000 Sq. Ft. of buildable/leaseable area in the location Survey No. 51, Hissa No. 1 (Part) of Village Chincholi and Survey No. 34, Hissa No. 2 (Part) of Village - Dindoshi, Taluka - Borivli, Mumbai lying and being situated at "RAAG Co - operative Housing Society Limited", Megh Mahal Complex, Opp. Dindoshi Bus Depot, Goregaon - Mulund Link Road, Goregaon East, Mumbai - 400063 bearing CTS No. 156 and constructed in the year 2003.

Sd/-
(AUTHORISED OFFICER)
CENTRAL BANK OF INDIA
Date : 19.03.2022

यूनियन बैंक ऑफ इंडिया
Union Bank of India

REGIONAL OFFICE, MUMBAI THANE
Dhanlaxmi Industrial Estate, Gokul Nagar, Near Navit Motors, Thane (W) 400 601.
• PH. No. (022) 2172 1145 (D) / 1746 / 3741 • Fax No. : (022) 2172 1611.
CREDIT RECOVERY & LEGAL SERVICES DEPARTMENT
DEMAND NOTICE
U/s 13 (2) Read with Sec. 13 (3) of SARFAESI Act, 2002

The Authorized Officer of the Bank has issued demand notices in compliance of section 13(2) of SARFAESI Act, 2002 to the below mentioned Borrower / Guarantors demanding outstanding amount within 60 days from the issue of the said notice, mentioned as per details. The said notices are returned undelivered / un-served. Hence this publication of the Demand notice is made for notices to the following Borrowers / Guarantors.

Name & Address of the Borrowers & Guarantors	Description of Property
■ Mr. Naresh Shankar Pathari ■ Mr. Muzaffar Mohammad Patel • Both are R/o. :- At Ambadi, Post Dighasi, Tal. Bhiwandi, Dist. Thane-421 302, Maharashtra.	01. Ice Cream making Machine & Cooler, Other Stock. 02. House No 535, At Ambadi, Post Dighasi, Tal. Bhiwandi, Dist. Thane, MH.
Amount due to Bank as per Notice	Date of Demand Notice
₹ 3,03,900.00 + further Int. thereon & Other Charges.	22.02.2022

Whereas on the request of the Borrowers & Guarantors as mentioned above **Union Bank of India, Awale Branch** has sanctioned the credit facilities. The above account has been classified as NPA due to non payments of principal and interest thereon and consequently the notices of demand issued to the Borrowers & Guarantors on the above mentioned dates & on the given address under section 13 sub section (2) of the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002 but it was returned un-served.

Whereas the aforesaid dues of the bank are secured by the securities mentioned against the name of the Borrowers / Guarantors, the aforesaid Demand is hereby made against borrowers and guarantors under section 13 sub section (2) of the said Act, all at the above addresses through this notice to repay the above noted dues to the bank mentioned against their names plus upto date interest within 60 days from the date of notice failing which the bank will proceed further to take steps U/s. 13 sub section (4) of the SARFAESI Act 2002. All the above borrowers and guarantors advised not to sell, transfer to any other type of transfer of the above mentioned properties mortgaged with the bank without prior approval of the bank. The Borrowers / Guarantors are advised to collect ORIGINAL NOTICE issued U/s. 13 (2) from the undersigned on any working day.
Date : 23.03.2022 Sd/-
Place : Thane
Authorised Officer, UNION BANK OF INDIA

SOUTHERN RAILWAY
E-TENDER NOTICE FOR THE SUPPLY OF STORES
No-E-06/2022

The following e-Tenders are published in IREPS website, Firms are requested to Login to <http://www.ireps.gov.in> - login > E-Tender - goods & services (new) and quote against these tenders. Manual quotations will not be entertained for these tenders. Closing time for all tenders 14.30 hours.

Sl. No.	Tender No.	Description	Due Date
1	15220446	HOT FINISH SEAMLESS TUBE	29-03-2022
2	11220580	ROOF MOUNTED AC	04-04-2022
3	90216419B	MAIN TRANSFORMER	04-04-2022
4	26222069	CLOSURE TO HITACHI	05-04-2022
5	04220962	SECONDARY LATERAL DAMPER	05-04-2022
6	06224300	POLYSTER STAPLE FIBRE PILLOW	06-04-2022
7	06224308	SOFT BLANKET	06-04-2022
8	26221458	FIRE RETARDANT	07-04-2022
9	52225276	SUPPLY AND APPLICATION OF PU PAINT	11-04-2022
10	06224302	FACE TOWEL	11-04-2022
11	26222150	SET OF COMPONENTS	11-04-2022
12	06224296	PILLOW COVER	11-04-2022
13	15220447	HOT FINISH SEAMLESS	12-04-2022
14	26222020	BRUSH HOLDER ASSEMBLY	12-04-2022
15	06224237	BEDSHEET HANDLOOM	12-04-2022
16	44221054	TOP HOUSING FOR CONTACT SIDE	13-04-2022
17	26222315	SET OF BUSHES	14-04-2022
18	90216895A	RED YELLOW & GREEN ASPECT	14-04-2022
19	11210639	SELF BALLASTED LED	18-04-2022
20	15220047	SOLID JOINT BUTT	18-04-2022
21	15210144B	CARBON CONTACT	18-04-2022
22	04220160	SILENT BLOCK TYPE A	19-04-2022
23	04220010	THERMOPLASTIC POLYESTER	19-04-2022
24	26222164	SPRING HOLDER	20-04-2022
25	26221723	RTV SILICON	20-04-2022
26	26222023	PINION END BEARING	20-04-2022
27	04220188	RUBER SPRING PACK	26-04-2022

Principal Chief Materials Manager
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FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RICHIA REALTORS PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor RICHIA REALTORS PRIVATE LIMITED
2	Date of incorporation of corporate debtor 08/08/1995
3	Authority under which corporate debtor is incorporated / registered RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U70100MH1995PTC091531
5	Address of the registered office and principal office (if any) of corporate debtor 101, 1st Floor, Kshitij, Plot No 176, TPS-IV, Sena Bhavan Path, Dadar West, Mumbai - 400028, Maharashtra, INDIA
6	Insolvency commencement date in respect of corporate debtor 15.03.2022 (on 22/03/2022 Received by Interim Resolution Professional from NCLT website)
7	Estimated date of closure of insolvency resolution process 18/09/2022 (i.e. 180days from 22/03/2022)
8	Name and registration number of the insolvency professional acting as interim resolution professional Neelima Anil Bhatte Registration No: IBBI/PA-001/IP-P01122/2018-2019/11900
9	Address and e-mail of the interim resolution professional, as registered with the Board 401 Cilicentre opp. Ayurved Rasashala, Karve Road, Pune - 411004 Email - neelima_bhatte@yahoo.com Mobile: 9822076964
10	Address and e-mail to be used for correspondence with the Board 401 city, centre opp. Ayurved Rasashala, Karve Road, Pune - 411004 Email: nbrip05@gmail.com
11	Last date for submission of claims 05/04/2022 (i.e. 14 days from the date of intimation of order to the Interim Resolution Professional.)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not yet identified
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web Link: http://www.ibbi.gov.in/downloadsform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Richia Realtors Private Limited On 15.03.2022.

The creditors of Richia Realtors Private Limited are hereby called upon to submit their claims with proof on or before 05/04/2022 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B - for claims by Operational Creditors except Workmen and Employees.
Form C - for claims by Financial Creditors
Form D - for claims by workmen and Employees.
Form E - for claims by Authorized Representatives of Workmen and Employees.
Form F - for claims by Creditors other than Financial Creditors and Operational Creditors

The proof of claims is to be submitted by way of specified forms along with affidavit (witnessed by a notary or oath commissioner) and documentary proof in support of the claim, as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Please submit a copy of the duly completed forms to the attention of the IRP through electronic means at nbrip05@gmail.com or physically at the address mentioned below kindly also submit relevant documentary proof in support of your claims.

The above said regulation & relevant forms can be downloaded from the website of Insolvency and Bankruptcy Board of India.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Neelima Anil Bhatte
(Interim Resolution Professional)
Date: 23.03.2022
Place: Mumbai

PUBLIC NOTICE

NOTICE is hereby given that our clients have negotiated to purchase and acquire from Dinesh Family Trust a private trust formed under the Indian Trust Act, 1882 having its registered address at 83-B & C Seth Govindrao Smruti, Dr A.B. Road, Worli Naka, Mumbai 400018 through its present trustees Shri Shirish Bhagwanlal Mody ('Owner') all its respective right title and interest in the Property described in the Schedule setout hereunder. All persons having any claim against or in respect of the Property or any part thereof and all the title deeds/documents in original by way of sale, lease, mortgage, gift, lien, charge, trust, maintenance, easement, pre-emption, lispenders or otherwise howsoever are required to make the same known in writing supported by authenticated photocopies of valid/ effectual documents to the undersigned at my office within Fourteen (14) days from the date of publication hereof, otherwise the transfer of the Property including Unit 11, Shares, and in favour of my clients will be completed without reference to such claim and the same if any will be considered as waived.

Schedule of the Property
(I) Unit bearing No. 11 admeasuring 595 Sq. ft (built up area) on the ground floor of the building known as "TV Industrial Estate" ("Building") situate at the Junction of Sudam Kalu Ahire Marg & Worli Road Mumbai 400 030 in the Registration District Mumbai City on the land bearing New Survey No. 3050 and 3051 and C.S. Nos. 1/1629 of Lower Parel Division ("Unit 11") alongwith the five (5) equity shares of Worli Industrial Properties Private Limited (now known as Worli Industrial Properties Limited) ("the Company") of Rs 100/- each bearing distinctive number 206 to 210 (both inclusive) in the Share Certificate no 42 dated 24th June, 1993 and thirty(30) equity shares of the Company of Rs 100/- each bearing distinctive number 1966 to 1995 (both inclusive) in the Share Certificate No. 192 dated 29th November, 2002 both in name of the then trustees of the Dinesh Family Trust (shares).
Mumbai, Dated this 24th day of March, 2022 Sd/-
Adv. Aditya Bhatt
Bespoke Legal
Address:- Bespoke Legal, 902, Juhu Himalaya C.H.S Ltd., Sukhmani Building, JVPD, N.S. Road No. 10, Vile Parle West, Mumbai - 400 049.

G.M.BREWERIES LIMITED
Regd. Off.: Ganesh Niwas, S. Veer Savarkar Marg, Prabhadevi, Mumbai - 400025.
CIN No. :- L15500MH1981PLC025809

NOTICE

In accordance with regulation 29 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company is scheduled to be held at the registered office of the Company at Ganesh Niwas, S. Veer Savarkar Marg, Prabhadevi, Mumbai - 400025 on Tuesday, April 12, 2022 at 11.30 am, to consider and to take on record interalia the Audited Financial Results for the quarter / Year ended March 31, 2022. Further the Board would consider declaration of Final Dividend, If any, on the equity shares of the company, for the financial year 2021-22.

For G. M. BREWERIES LIMITED Sd/-
Sandeep Kutkhli
Company Secretary & Mng'r Accounts
Date : 23.03.2021
Place : Mumbai

OFFICE OF THE EXECUTIVE ENGINEER
MINOR IRRIGATION DIVISION, JAMSHEDPUR 831001

e-Procurement Notice
Tender Reference No. WRD/MID/JAMSHEDPUR/F.06/2021-22
Letter No. : 221
Dated: 22.03.2022

1.	Name of the work	Construction of Weir Schem on Local Nala at Jijan under Block Gurabandha of East Singhbhum District.
2.	Estimated Cost (Rs.)	Rs.124.126 Lakhs. (Rupees One Crore twenty four Lakhs twelve thousand six hundred only)
3.	Time of Completion	11 Months
4.	Date of Publication of E - Tender on website	13.04.2022 up to 5.00 pm
5.	Last date/Time for submission of Bid	21.04.2022 Up to 5.00 P.M.
6.	Date of Opening of e-tender	23.04.2022 at 2.30 PM in the office Executive Engineer, M.I. Division Jamshedpur.
7.	Name & address of office Inviting tender	Executive Engineer, Minor Irrigation Division, Jamshedpur.
8 (a).	Contact no. of e-Procurement officer	0657-2232398 ecemidjam-cemr-jhr@nic.in
(b)	E-mail of e-Procurement officer	0651-2214784
9.	Helpline number of e-Procurement cell	0651-2214784
10.	Last date of receipt of bid Fee, Security & other documents.	22.04.2022 Up to 5.00 P.M.

Note :- Only e-Tenders will be accepted.
Further details can be seen on website <http://jgharkhandtenders.gov.in>

Executive Engineer
PR 266732 Water
Resource (21-22)_D
Minor Irrigation Division, Jamshedpur

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AUTOCOP (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor AUTOCOP (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 18/09/1991
3.	Authority under which corporate debtor is incorporated/registered Companies Act 1956 / Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74999MH1991PTC063312
5.	Address of the registered office and principal office (if any) of corporate debtors Plot no. F-14, Additional industrial, MIDC, Ambad, Nashik Nashik MH 422010 IN
6.	Insolvency commencement date in respect of corporate debtor 16/03/2022 date of receipt of Order on 21 st March, 2022
7.	Estimated date of closure of insolvency resolution process 12/09/2022 (i.e.180 Days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Madan Bajrang Lal Vaishnava IBBI/PA-001/IP-P02011/2020-21/13052
9.	Address and e-mail of the interim resolution professional, as registered with the Board 341/704 Kalpataru CHS Limited, Srishi Sector 3, Mira Road (E) Near Surya Shopping Centre, Thane - 401107 Mobile Number 9004686180 Madan.vaishnava@icai.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional Madan B Vaishnava 405-407, Hind Rajasthan Building, 95, Dada Saheb Phalke Road, Dadar East, Mumbai - 400014, Maharashtra, India. Email: crip.autocop@gmail.com
11.	Last date for submission of claims 04/04/2022 (14 days from the date of receipt of the Honble NCLT Order as on 21 st March, 2022, the date of appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA, as on Date
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class NA, as on Date
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink a) https://www.ibbi.gov.in/home/downloads_ba b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the AUTOCOP (INDIA) PRIVATE LIMITED on 16/03/2022.

The creditors of AUTOCOP (INDIA) PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 04/04/2022 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

For AUTOCOP (INDIA) PRIVATE LIMITED
Madan B Vaishnava
FCA, ACS and Insolvency Professional
IBBI/PA-001/IP-P02011/2020-21/13052
Place: Mumbai
Date: 24th March, 2022

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED
(Formerly Hindustan Lever Limited)
Regd. Off. Hindustan Unilever Limited, Unilever House, B. D. Savant Marg, Chakala, Andheri (East), Mumbai-400 099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holders	Folio No.	No. of shares (Rs. 1/-f.v.)	Certificate No.(s)	Distinctive No.(s)
Ashok Balwani Roma Ashok Balwani	HLL3050043	33	5366243	2200596612 to 2200596644

Place : Mumbai
Date : 24.03.2022

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned share certificates of Deepak Fertilisers & Petrochemicals Corporation Limited, having their Registered Office at: Sai Hira, Survey No. 93, Mundhwa, Pune-411036 are lost/misplaced and the Company is in the process of issuing duplicate share certificates in lieu thereof on request made by the Registered shareholder and on execution of documents required for issue of duplicate share certificates.

Folio No. and Name of registered shareholder	Share certificate nos.	Distinctive nos.	No. of Shares
054411 and Ajita Prakash Doshi Pradipa Ashok Doshi	236071	31192351 to 31192400	50
	636071	53042351 to 53042400	50

Any person who has a valid claim on the said shares may lodge such claim with the Company at their Corporate Office within 15 days hereof failing which the Company will issue duplicate share certificates and no claim will lie thereafter.

Place : Mumbai
Date : 23-03-2022
Ajita Prakash Doshi
Pradipa Ashok Doshi

Thane Municipal Corporation, Thane
Department of Births and Deaths under the Department of Health
TENDER NOTICE

Thane Municipal Corporation has invited tender through Health department for Birth and Death department through e-tendering for the care, maintenance, repair and cleanliness of all cremation centers of Thane Municipal Corporation, Thane. Tender notices and tender forms will be available on the website of Thane Municipal Corporation <https://mahatenders.gov.in> from 24/03/2022 to 16.00 hrs on 14/04/2022 and from 11.00 hrs on 18/04/2022 Accepted tenders will be opened on the date of arrival.

TMC/PRO/Health/1936/2021-22 SD/-
Dated 23/03/2022 Medical Officer of Health,
pls visit our official web-site Thane Municipal Corporation
www.thanecity.gov.in

SBI भारतीय स्टेट बैंक
State Bank of India

Retail Assets Central Processing Centre, 1st Floor, Ashok Silk Mills Compound, LBS Marg, Ghatkopar (West), Mumbai-400086

[See Rule 8(1)] **POSSESSION NOTICE [for Immovable Property]**

Whereas, The undersigned being the Authorised officer of the State Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 11.01.2022 calling upon the borrower **MR. VIVEN MANSINGH NAVALE** repay the amount mentioned in the notice being **Rs. 15,08,121/- (Rupees Fifteen Lakhs Eight Thousand One Hundred Twenty One Only)** with further interest, Cost, etc. within 60 days from the date of receipt of the said notice.

The borrower and guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken possession of the property described herein below belonging to **MR. VIVEN MANSINGH NAVALE** in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 and 9 of the said rules on the 23rd of March of the year 2022.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of **Rs.15,08,121/-** and interest and other charges thereon.

The Borrowers attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Flat No. A-002, 6th Floor, Bldg. No. 7/F1, Vijay Laxmi CHSL, Lok Everest Complex, ACC Road, Mulund (West), Mumbai-400 080.
Date: 23.03.2022
Place : Mumbai
Authorized Officer
State Bank of India

In The Bombay City Civil Court At Bombay Execution Application No. 465 OF 2019 Summary Suit No. 8372 Of 1995 H. C. Suit No. 985 Of 1995
The West of England Ship Owners Mutual Insurance Association (Luxembourg) Incorporated under the laws of Luxembourg, by their/through their Managers the west of England ship owners insurance services Ltd., A company incorporated under the laws of England having its address/office at Tower Bridge Court, 224/226. Tower Bridge Road, London SE1 2UP, United Kingdom. **...Plaintiff**

-Versus-
Ardeshir B. Cursetjee & Sons Ltd.
Mackinnon & Mackenzie Building, Incorporated under the Companies Act, 1956, having their office at Mackinnon &